

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6190/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 6174/2021 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA

Respondent(s)

(FOR ADMISSION and
IA No. 98931/2023 - EXEMPTION FROM FILING O.T.
IA No. 98930/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 30-06-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE K.V. VISWANATHAN
(VACATION BENCH)

For Petitioner(s) Ms. Garima Prashad, Sr, Advocate, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Divyanshu Sahay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Office report records that the respondent has expired on 30th April, 2023. To enable the petitioner-State to take appropriate steps to bring on record the legal representatives of the deceased respondent, we adjourn this petition till 4th August, 2023.

In the meanwhile, the impugned order shall not be implemented, subject to the condition of the petitioners depositing the entire principal amount with the Trial Court within a period of one month from today.

On such deposit being made, the Trial Court shall invest the amount in appropriate interest bearing deposit.

A submission is made across the Bar that the property was attached pursuant to the order of the Trial Court dated 24th October, 2011 and there was also an order of the Court to hand over the attached property to a third party who is responsible for loss of the property. We direct the petitioners to produce a copy of such order, if any, before the next date of hearing

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER